

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 181 of 2018 &
I.A. No. 2946 of 2019

In the matter of:

P. Chandra Sekhar

....Appellant

Vs.

Wincere Inc. & Ors.

....Respondents

Present:

Appellant: Mr. Varun Mishra, Advocate.

Respondents: Mr. Anand Varma, Mr. Abhishek Prasad, Ms. Akansha Dixit, Mr. Dhairya Madan and Mr. Shwetank Singh, Advocates.

ORDER

13.02.2020: Heard learned counsels for the parties. Hearing concluded.

Judgment Reserved.

Learned counsel for the parties shall be at liberty to file short written submission, not exceeding three pages, within three days.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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